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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE GAJENDRA SINGH**

ON THE 26th OF APRIL, 2024

SECOND APPEAL No. 1011 of 2019

BETWEEN:-

1. **BHOUNIRAM S/O PARTHAJI SURYAVANSHI, AGED ABOUT 51 YEARS, OCCUPATION: AGRICULTURIST GRAM NIPANIYA TEHSIL SHAMGARH DISTT MANDSAUR (MADHYA PRADESH)**
2. **BHAGIRATH S/O PARTHAJI SURYAVANSHI, AGED ABOUT 49 YEARS, OCCUPATION: KRISHI VILLAGE NIPANIYA, TEHSIL SHAMGARH, (MADHYA PRADESH)**

.....APPELLANTS

(BY SHRI RITU RAJ BHATNAGAR - ADVOCATE FOR THE APPELLANTS)

AND

1. **RUPA D/O BHAGGA SURYAVANSHI, AGED ABOUT 75 YEARS, OCCUPATION: AGRICULTURIST GRAM NIPANIYA TEHSIL SHAMGARH DISTT MANDSAUR AT PRESENT GRAM AAVRA TEHSIL SHAMGARH DISTT MANDSAUR (MADHYA PRADESH)**
2. **BHANWARLAL S/O RUPCHAND SETHIYA, AGED ABOUT 50 YEARS, OCCUPATION: KRISHI VILLAGE TOLAKHEDI, TEHSIL SHAMGARH (MADHYA PRADESH)**
3. **UDERAM S/O NAGGA BANJARA, AGED ABOUT 40 Y E A R S , OCCUPATION: KRISHI VILLAGE TOLAKHEDI, TEHSIL SHAMGARH (MADHYA PRADESH)**
4. **TUFANSINGH S/O BAHADURSINGH RAJPUT, AGED ABOUT 40 YEARS, OCCUPATION: KRISHI VILLAGE VARNI, TEHSIL SHAMGARH, (MADHYA PRADESH)**
5. **DECEASED PARTHA THROUGH LRS KACHRUBAI THROUGH LRS MANGIBAI D/O PARTHAJI, AGED**

ABOUT 50 YEARS, OCCUPATION: HOUSEWIFE
NIPANIYA/IN PRESENT VILLAGE TONKDA,
TEHSIL SUWASARA, (MADHYA PRADESH)

6. DECEASED PARTHA THROUGH LRS KACHRUBAI
THROUGH LRS SHYAMUBAI D/O PARTHAJI
CHAMAR, AGED ABOUT 43 YEARS, OCCUPATION:
HOUSEWIFE NIPANIYA/IN PRESENT VILLAGE
BAKUNIYA, TEHSIL SHAMGARH (MADHYA
PRADESH)
7. DECEASED PARTHA THROUGH LRS KACHRUBAI
THROUGH LRS SOHANBAI D/O PARTHAJI
CHAMAR, AGED ABOUT 40 YEARS, OCCUPATION:
HOUSEWIFE NIPANIYA/IN PRESENT KHERKHEDA,
TEHSIL GAROTH, (MADHYA PRADESH)
8. DECEASED PARTHA THROUGH LRS KACHRUBAI
THROUGH LRS LEELABAI D/O PARTHA JI
CHAMAR, AGED ABOUT 35 YEARS, OCCUPATION:
HOUSEWIFE NIPANIYA/ IN PRESENT DHALPAT,
TEHSIL SUWASARA, (MADHYA PRADESH)
9. COLLECTOR THE STATE OF MADHYA PRADESH
MANDSAUR (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI ANAND BHATT - PANEL LAWYER FOR THE RESPONDENT
STATE)

(BY SHRI RAHUL KAPOOR - ADVOCATE FOR THE RESPONDENTS NO. 2
AND 3)

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*This appeal coming on for admission this day, the court passed the
following:*

ORDER

Learned counsel for the appellant at the outset submits that during pendency of this appeal the appellants have arrived at a compromise with the respondents out of Court in view of which they do not wish to prosecute this appeal any further.

The prayer is allowed and the appeal is dismissed as not pressed in view of the compromise arrived at between the parties out of Court.

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